

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

212. IA/4753/2023 IA/5570/2023 IA/5571/2023 IA/651/2024 IN C.P.
(IB)/295(MB)2022

IN THE MATTER OF

Kotak Mahindra Bank Limited

Vs

Hybro Foods Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 23.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **16.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)